

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA**

REGIONAL BENCH – COURT NO.3

**Excise Misc. Application No. 76930 of 2018
And
Excise Appeal No. 76333 of 2016**

(Arising out of Order-in-Original No. 123/COMMR/DGP/BNK/15-16 dated 10.03.2016 passed by Commissioner of Customs, C. Excise & Service Tax, Durgapur.)

M/s Lafarge India Ltd., Mejia Cement Plant (Formerly Lafarge India Pvt. Ltd.)

(Now NUVOCO VISTAS CORPORATION LTD.)

Vill. Amdanga, P. O. MTPS (DVC)

Dist. Bankura, West Bengal, 722183

Appellant

VERSUS

Commissioner of Central Excise & Service Tax, Durgapur

(Satyajit Roy Sarani, City Centre,
Durgapur, 713216, Dist. Burdwan)

Respondent

APPEARANCE:

None for the Appellant

Shri A. K. Biswas, Authorized Representative for the Respondent

CORAM:

HON'BLE SHRI P.K.CHOUDHARY, MEMBER (JUDICIAL)

HON'BLE SHRI RAJU, MEMBER (TECHNICAL)

DATE OF E-HEARING : 30.07.2021

ORDER NO. MO/75183/2021 & FO/75517/2021

ORDER

1. The present Miscellaneous Application has been filed by the appellant/applicant for change in the Cause Title in respect of Appeal No.E/76333/2016.
2. When the matter was called, none appeared on behalf of the appellant/applicant.
3. Heard the Ld. Authorized Representative for the Revenue.
4. It is seen from the application that the name of the Company, M/s. Lafarge India Ltd. has been changed to M/s. Nuvoco Vistas Corporation Ltd. w.e.f.10.03.2017. To this effect, the appellant/applicant has filed a copy of

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the "Certificate of Incorporation pursuant to change of name" issued under Rule 29 of the Companies (Incorporation) Rules, 2014.

5. In view of the above position, the prayer of the appellant/applicant for change of Cause Title is allowed. Miscellaneous Application for change of Cause Title is thus allowed.

6. The Revenue has forwarded a copy of Form No.SVLDRS-4, which is a discharge Certificate issued by the Members of the Designated Committee for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Accordingly, the appeal of the appellant is dismissed as withdrawn.

(Dictated and pronounced in the open court.)

Sd/-

(P. K. Choudhary)
Member (Judicial)

Sd/-

(Raju)
Member (Technical)

Pooja